

10.

CCP 180/93 in

OA 1957/92

26.05.93

Present : Sh. B.N. Bhargava, counsel for the petitioners.

Heard the learned counsel on CCP. His case is that the interim order passed on 30.7.92 was not extended on 17.3.93. ~~Under~~ Section 24 of the CAT Act specifically states that interim order expires within 14 days unless the otherside is also given an opportunity of being heard and that unless that ^{this requirement} is satisfied the interim order granted will automatically cease to be in operation. However, at this stage the learned counsel wants to withdraw the CCP with permission to move before the appropriate Bench for appropriate orders. The permission is granted. The C.C.P.No.180/93 is dismissed as withdrawn.

B.N. Dhoundiyal
(B.N. Dhoundiyal)

Member(A)

26.05.93

(C.J. Roy)

Member(J)

26.05.93

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